

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. 54231/-54350 Genl./HCS/2024

Dated, Delhi the 04 OCT 2024

Sub : Order dated 15.05.2024 passed by Hon'ble Ms. Justice Prathiba M. Singh & Hon'ble Mr. Justice Amit Sharma in Cont.Cas.(Crl.) 05/2024, titled "Court On its Own Motion Vs. Sanjeev Kumar".

In the abovesaid letter, it is requested to provide a complete list of all the cases to the Hon'ble High Court of Delhi, which have been filed by Mr. Sanjeev Kumar against the judicial officers, police personnel or any other public functionaries as mentioned in the order well before 09.10.2024 (NDOH).

Therefore, it is requested to provide a short synopsis of the cases as sought latest by 05.10.2024, positively at 02:00 PM to this office, for onward transmission to the Hon'ble High Court of Delhi, Delhi as desired.

This is for information and immediate compliance to : -

1. All the Ld. Judicial Officer, Central District, THC, Delhi.
2. The Ld. Chief Metropolitan Magistrate, Central District, Tis Hazari Courts, Delhi with request to circulate the same amongst all the Magisterial Courts and send the compiled report in respect of all Magisterial Courts.
3. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
4. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.


(Ravinder Bedi)

Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Hazari Courts, Delhi

Encls. As above

1. Circulated
2. all
3. officers on
4. app's group as well
5/11/24

OUT TODAY

FAX / E-MAIL

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09.10.2024

MOST URGENT

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IN THE HIGH COURT OF DELHI AT NEW DELHI

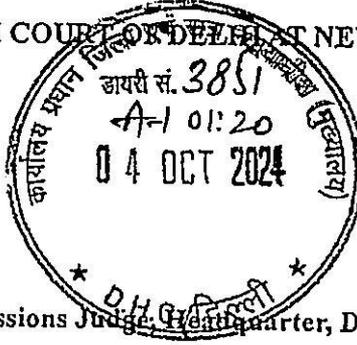
No. 69354 /Crl.

Dated: 4/10/24

From:

The Registrar General,
High Court of Delhi,
New Delhi

To:



1. The Ld. Principal District & Sessions Judge, West Distt., Tis Hazari Courts, Delhi.
2. The Ld. Principal District & Sessions Judge, West Distt., Tis Hazari Courts, Delhi.
3. The Ld. Principal District & Sessions Judge, New Delhi., Patiala House Courts, Delhi.
4. The Ld. Principal District & Sessions Judge, South Distt., Saket Courts, Delhi.
5. The Ld. Principal District & Sessions Judge, South-East Distt. Saket Courts, Delhi.
6. The Ld. Principal District & Sessions Judge, East Distt., KKD Courts, Delhi.
7. The Ld. Principal District & Sessions Judge, North-East Distt., KKD Courts, Delhi.
8. The Ld. Principal District & Sessions Judge, Shahdara Distt., KKD Courts, Delhi.
9. The Ld. Principal District & Sessions Judge, North Distt., Tis Hazari Courts, Delhi.
10. The Ld. Principal District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.
11. The Ld. Principal District & Sessions Judge, South-west Distt. Dwarka Courts, Delhi.
12. The Ld. Principal District & Sessions Judge, CBI Distt., Rouse Avenue Courts, Delhi.

CONT.CAS.(CRL) 05/2024

COURT ON ITS OWN MOTION

Petitioner(s)

VERSUS

SANJEEV KUMAR.

Respondent

The Present Petition is arising out of order dated 15.05.2024 passed by Hon'ble Court in Crl.M.C. 545/2024 whereby the registry is directed the register the present case as "Court on its own motion V Sanjeev Kumar.

Sir,

I am directed to forward herewith a copy of Judgement/order dated 26.09.2024 passed in the above case by Hon'ble Division Bench of this Court, and to request you to provide a complete list of all the cases to this court, which have been filed by Mr. Sanjeev Kumar against the judicial officers, police personnel or any other public functionaries as mentioned in the order well before 09.10.2024.(NDOH).

As directed by Hon'ble court in order dated 26.09.2024, you are also requested to provide a short synopsis of the cases latest by 05.10.2024 positively.

Yours faithfully

Amuzadhs
4/10/24

Deputy Registrar (Crl.)
for Registrar General

Encl: Copy of order dated 26.09.2024
memo of parties

IN THE HIGH COURT OF DELHI AT NEW DELHI
CRIMINAL JURISDICTION
CONT.CAS.(CRL)-5/2024

IN THE MATTER OF

COURT ON ITS OWN MOTION

.....PETITIONER

//VERSUS//

SANJEEV KUMAR

..... RESPONDENTS

MEMO OF PARTIES

COURT ON ITS OWN MOTION

.....PETITIONER

//VERSUS//

SANJEEV KUMAR

S/o SH. HARI RAM

R/o 180/B, MASJID MOTH

SOUTH EXTENSION PART-II

NEW DELHI -110 049

Mob:9958300477

Email ID: advocate.sanieevkumar03(S)email.com

..... RESPONDENTS

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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CONT.CAS.(CRL) 5/2024

COURT ON ITS OWN MOTIONPetitioner

Through: Mr. Varun Goswami as *Amicus Curae*
along with Mr. Sahil Agarwal, Mr.
Shourya Mehra and Mr. Hritik
Chaudhary, Advocates (M-
9810117465).

versus

SANJEEV KUMARRespondent

Through: Respondent in person.

WITH

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CRL.A. 171/2022 & CRL.M.A. 22351/2024

SANJEEV KUMARAppellant

Through: Appellant in person.

versus

STATE OF NCT OF DELHI & ORS.Respondents

Through: Mr. Ritesh Kumar
Bahari, APP for the State with Mr.
Lalit Luthra, Advocate. Mr. Rajat
Mangla, Ms. Surbhi Singla and Mr.
Prashant Kumar, Advocates (M-
8860088366).

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WITH

CRL.A. 160/2023, CRL.M.A. 4246/2023, 33544/2023, 1883/2024,
1884/2024, 8342/2024, 13335/2024, 13336/2024, 17059/2024,
21322/2024 & 21323/2024

SANJEEV KUMARAppellant

Through: Appellant in person.

versus

STATE OF NCT OF DELHI & ORS.Respondents

Through: Mr. Ritesh Kumar Bahari, APP for the
State with Mr. Lalit Luthra, Advocate.
Mr. Rajat Mangla, Ms. Surbhi Singla
and Mr. Prashant Kumar, Advocates

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(M-8860088366).

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CRL.M.C. 4315/2023, CRL.M.As. 1876/2024, 1877/2024,
8341/2024, 12275/2024, 12276/2024, 17058/2024, 21710/2024 &
21711/2024

SANJEEV KUMAR

.....Petitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI & ANR. & ANR.Respondents

Through: Mr. Ritesh Kumar Bahari, APP for the
State with Mr. Lalit Luthra, Advocate.
Mr. Rajat Mangla, Ms. Surbhi Singla
and Mr. Prashant Kumar, Advocates
(M-8860088366).

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WITH

W.P.(CRL) 1213/2024

SANJEEV KUMAR

.....Petitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Yasir Rauf Ansari, ASC
(criminal) for the State with Mr. Alok
Sharma and Mr. Vasu Agarwal,
Advocates (9927876238).
Mr. Rajat Mangla, Ms. Surbhi Singla
and Mr. Prashant Kumar, Advocates
(M-8860088366).

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WITH

W.P.(CRL) 1241/2024

SANJEEV KUMAR

.....Petitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Yasir Rauf Ansari, ASC
(criminal) for the State with Mr. Alok
Sharma and Mr. Vasu Agarwal,
Advocates (9927876238).
Mr. Rajat Mangla, Ms. Surbhi Singla

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and Mr. Prashant Kumar, Advocates
(M-8860088366).

55 WITH
+ W.P.(CRL) 1894/2024, CRL.M.A. 21326/2024 & CRL.M.A.
21327/2024

SANJEEV KUMARPetitioner

Through: Petitioner in person.

versus

STATE OF NCT OF DELHI AND ANRRespondents

Through: Mr. Anand V. Khatri, ASC (criminal)
for the State.

Mr. Rajat Mangla, Ms. Surbhi Singla
and Mr. Prashant Kumar, Advocates
(M-8860088366).

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE AMIT SHARMA

ORDER

% 26.09.2024

1. This hearing has been done through hybrid mode.
2. Oral submissions have been concluded.
3. Petitioner- Mr. Sanjeev Kumar has appeared in-person and has made submissions in all the matters. The Petitioner has categorically stated that he does not wish to engage any Counsel as he himself is a practising advocate.
4. Ld. *Amicus* has also assisted the Court in *CONT.CAS.(CRL) 5/2024* and in the remaining matters.
5. The Appellant/Petitioner in *CRL.A. 171/2022* and *CRL.M.C. 4315/2023* has also entered appearance and has been heard. The State has also been heard in all the remaining matters.
6. Report of the counsellor from the Delhi High Court Mediation and Conciliation Centre dated 25th September, 2024 in *CONT.CAS.(CRL)*

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5/2024 has also been received. The said report is taken on record and has been perused by the Court.

7. Mr. Sanjeev Kumar at the end of his submissions has stated that he has filed a number of cases against various judicial officers, including Magistrates, District Judges, ADJs, etc., and also against various police personnel.

8. Let Mr. Sanjeev Kumar file a list of all the cases, along with copy of complaint/affidavit, that he has filed in the Delhi District Courts either under Section 156(3) of the CrPC or under any other provision, as also all complaints made to any other concerned authority against judicial officer, police personnel or a public functionary, so that this Court could have a comprehensive look at the matters.

9. Let the aforesaid be filed by 7th October, 2024 with advance copy to *Id. Amicus*.

10. The worthy Registrar General of this Court is also requested to obtain a complete list of all the cases which have been filed by the Mr. Sanjeev Kumar against the judicial officers, police personnel or any other public functionaries, and place the same along with a short synopsis on record by the next date of hearing.

11. List on 9th October, 2024.



PRATHIBA M. SINGH, J.



AMIT SHARMA, J.



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